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COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

THIRTEENTH REPORT

(SEAL)

LOK SABHA SECRETARIAT

NEW DELHI

March, 1956.

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## MEMBERS OF THE COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

- 1. Shri Ganesh Sadashiv Altekar Chairman
- 2. Shri Ganeshi Lal Chaudhary.
- 3. Shri Ram Shankar Lal.
- 4. Shri B.L. Chandak.
- 5. Shri Paidi Lakshmayya.
- 6. Shri Mahendra Nath Singh
- 7. Shri Shivram Rango Rane.
- 8. Shri Fulsinhji B. Dabhi.
- 9. Shri Bhagwat Jha 'Azad'.
- 10. Shri Ram Dass.
- 11. Shri U.M. Trivedi.
- 12. Her Highness Rajmata Kamlendu Mati Shah.
- 13. Shri C.R. Chowdary.
- 14. Shri K.M. Vallatharas.
- 15. Shri Vijneshwar Missir.

## SECRETARIAT

Shri N.C. Nandi - Deputy Secretary.

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- I, the Chairman of the Committee on Absence of Members from the Sittings of the House, having been authorised by the Committee, present this their Thirteenth Report.
- 2. The Committee held its sitting on the 15th
  March, 1956, and considered thirteen applications
  for leave of absence from Members. The recommendation
  of the Committee with respect to each application is
  given below.
- requested leave of absence for the entire period of the Eleventh Session as he was attending the General Assembly of the United Nations at New York as a representative of India. The member was absent for 24 days (from the 8th September to the 1st October, 1955) in the Tenth Session. The total period of his absence from the 8th September to the 1st October, 1955 in the Tenth Session and for the entire period of the Eleventh Session amounts to 56 days. The Committee recommends that leave of absence may be granted to the member for this period.
- 4. Shri Udai Shankar Dube. The member has requested leave of absence from the sittings of the House from the 2nd December, 1955 till the 23rd December, 1955, in the Eleventh Session and for the whole of Twelfth Session, on account of illness. The total period of his absence from the 2nd December to the 23rd December, 1955 in the Eleventh Session and for the whole of Twelfth Session would

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amount to 124 days. The Committee recommends that leave of absence may be granted to the member for 59 days in the first instance, i.e. upto the 22nd March, 1956.

- member has applied for leave of absence from the sittings of the House for the entire period of the Eleventh Session on account of the illness of his wife. The member last attended the sitting of the House on the 1st October, 1955. During the Twelfth Session the member has been absent from the 15th February to the 12th March, 1956. The total period of his absence during the Eleventh and Twelfth Sessions amounts to 60 days. The Committee recommends that leave of absence may be granted to the member for 59 days, i.e. upto the 11th March, 1956.
- requested leave of absence from 1st December to 23rd December, 1955, on account of the work connected with cyclone and floods in his constituency. The member was also absent on the 1st October, 1955 in the Tenth Session and from 21st November to 30th November, 1955 in the Eleventh Session. The member was present in the House on the 23rd December, 1955. The total period of his absence for 1st October, 1955 in the Tenth Session and from 21st November to 22nd December, 1955 in the Eleventh Session and from 21st November to 22nd December, 1955 in the Eleventh Session amounts to 33 days. The Committee recommends that leave of absence may be granted to the member for this period.
- 7. Shri T.A.M. Subramania Chettiar. The member has requested leave of absence in the Twelfth ()

  Session until he arrives in Delhi on account of his illness. The total period of his absence from

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15th February, 1956 to 15th March, 1956 amounts to 30 days. The Committee recommends that leave of absence may be granted to the member for this period.

- 8. Shri N. Somana. The member has requested leave of absence from 15th February to 31st March, 1956 on account of his illness. The total period of his absence from 15th February to 31st March, 1956 worked amounts to 46 days. The Committee recommends that leave of absence may be granted to the member for this period.
- 9. Shri Sofi Mohd. Akbar. The member has requested leave of absence for the entire period of the Twelfth Session on account of his detention in the Central Jail, Srinagar. The member was last granted leave of absence from the sittings of the House upto 13th December, 1955. The total period of his absence from 14th December to 23rd December, 1955 in the Eleventh Session and for the would entire period of the Twelfth Session/amount to 112 days. The Committee recommends that leave of absence may be granted to the member for 59 days in the first instance i.e. upto 3rd April, 1956.
- requested leave of absence from 25th February, 1956 to the end of the Twelfth Session as he is abroad as an alternative representative of India in the Trusteeship Council of the U.N.O. The member hast attended the House on 24th February, 1956. The total period of his absence from 25th February to 2 st May, 1956 amounts to 92 days. The Committee

recommends that leave for 59 days may be granted to the member in the first instance, i.e upto 23rd April, 1958.



- 11. Shrimati Indira A. Maydeo. The member has requested leave of absence from 18th February to 20th March, 1956, on account of some unavoidable difficulty at her home. The total period of her absence from 18th February to 20th March, 1956 amounts to 32 days. The Committee recommends that leave of absence may be granted to the member for this period.
- requested leave of absence from the sittings of the House from the 15th February to the 3rd March, 1956 on account of his illness. The total period of his absence from 15th February to 3rd March, 1956 amounts to 18 days. The Committee recommends that leave of absence may be granted to the member for this period.
- member has requested leave of absence on account of his continuous ill health. The member last attended the sittings of the House on 13th August, 1955. The total period of his absence from 16th August (14th and 15th August being holidays) to 1st October, 1955 in the Tenth Session, the whole of Eleventh Session and from 15th February, 1956 upto the 7th March, 1956 (the date of application) amounts to 102 days. The Committee recommends that absence of the member upto the 7th March, 1956 may be condoned.

- absent from the sittings of the House from the 9th deptember, 1955 to the 23rd February, 1956 for a total period of 65 days. The member has applied for leave for this period on account of his illness and also as he was occupied with the relief work in the flood affected areas of his constituency and tour of the N.E.F.A. The Committee recommends that absence for 65 days may be condoned.
- ontinuously absent from the sittings of Lok Sabha since 1st September, 1955. The total period of his absence from 1st September to the 11th March, 1956 amounts to 90 days. The member has stated in his application that there was illness in his family and two of his grand-children died after prolonged illness. The Committee recommends that the absence of the member for the entire period may be condoned.
- 16. In certain cases the Committee observed that members applied for leave of absence aftertthe expirys of the period of 60 days of continuous absence from the sittings of the House. In this connection the Committee observed that unless applications for leave of absence were sent in time in future, there may be complications and the Committee may find it difficult to recommend condonation of the period of absence in such cases.
- 17. A statement showing names of members who have been continuously absent from the sittings of the House for more than 15 days during the Eleventh Session is laid on the Table.

MEW DELHI,
The 15th March, 1956.

G.S.ALTEKAR, Chairman.